

National Company Law Tribunal

Allahabad Bench

CP NO. CJB) 107/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: Cute Chemicals vs Uniworl Sugars Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 9 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<u>ZAIN ABBAS</u>	<u>Adv</u>	<u>Applicant</u>	<u>Zain</u>
<u>2.</u>	<u>SANJAY TAPARIYA</u>	<u>CEO</u>		<u>Sanjay</u>

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Advocate, Shri Zain Abbas for the Operational Creditor, Shri Sanjay Tapariya , CEO for Corporate Debtor Company. Operational Creditor seeks further time for making the response of notice for removal of defect. That apart, the representative of the Corporate Debtor Company also put forth his submission that company is contemplating to make settlement of the case. Some time may be granted.

Keeping in view of this circumstances, the matter adjourned to 23rd October, 2017.

Dated:06.10.2017

Typed by
P.K.Jyoti

Sd
Shri H.P. Chaturvedi, Member (Judicial)